

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION NO.170/00013 /2018

IN

ORIGINAL APPLICATION NO.170/00327/2016

DATED THIS THE 12th DAY OF MARCH 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI P. K. PRADHAN , MEMBER(A)

Jayanna.H.E
S/o Eraiah
Aged about 44 years
GDS MD
Hirisave
Residing at
Uyyale Kambada Beedi,
Hirisave 571

....Review Applicant

(By Shri B.Veerabhadra....Advocate)

vs.

1.Union of India represented
by Secretary,
Ministry of Communications &
Information Technology,
DakBhavan,
Parliament Street.
New Delhi-110 001.

2.The Postmaster General.
South Karnataka Region.
Palace Road,
Bangalore-560 001.

3.The Superintendent of Post Offices.
Hassan Division. Hassan-573201.

4.The Ad hoc Disciplinary Authority &
Asst Supdt of Posts (HQ)

Hassan District,
Hassan-573 201.

5.The Inspector Posts.
Channarayapattana Sub division
Channarayapattana.

6.I.A & ASP(R)
Hassan Division-573 201.

7.The Chief Registrar of Birth and
Deaths and Tahsildar,
Channarayapatna.

8.Sri.Radhakrishna Malya
S/o Gopalakrishna Malya,
Aged 43 years,
Inspector Posts,
Channarayapatna Sub Division.
R/a KeshavaKripa, MIG-66.
Behind Aravinda School,
Kuvempunagara,
Hassan-573201.

9.Sri.V.Y.Girish
S/o Yugheshwar.
Aged about 43Years.
Sub Postmaster,
Hirisave and now
Working as Postal assistant
Hirisave Post Office-573124.

10.The Sub Postmaster.
Hirisave Sub Post Office,
Channarayapatna,
Hassan District.

11.Smt.K. Rekha,
Assistant Supdt. of Post Offices,
Hasan Division,
Hassan.

...Respondents

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. This RA challenges our order in which after hearing both sides we had passed an order that since the relief sought for is granted by the respondents themselves, only the minor details need to be worked out which also we have done in the matter.
2. Now the applicant raises an issue that there are actually 2 Smt. Lingamma who are alive or dead and therefore, if at all the applicant had given Money order wrongly to one person which can be fixed to. This is a matter which can be taken up rightly and correctly at the time of the disciplinary enquiry and not in a Review proceedings in a court. RA may not lie. Therefore, RA is dismissed. No order as to costs.

(P. K. PRADHAN)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

bk.

Annexures referred to by the applicant in RA.No.170/00013 /2018

Annexure RA-1: Certified copy Final order in OA.No170/0o327 / 2016 and dated 8.1.2018 passed by CAT, Bangalore Bench.

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